

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**O.A. 569/2018**

**Dated this Tuesday the 11th day of September, 2018**

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).  
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri Biji George  
Age 49 years,  
Working as LDC, NARI, Bhosari Pune,  
R/at-NARI, A-7, 73, G Block,  
MIDC, Bhosari,  
Pune-411 026.
2. Smt. Varsha Malwadkar  
Age 49 years,  
Working as LDC,  
National AIDS Research Institute,  
Pune, R/at. NARI Staff Qtrs.  
A-5, Plot No.73, G Block,  
Bhosari, Pune-411 026.
3. Asmita Avinash Kadhe  
Age 48 years,  
Working as LDC,  
NARI, Bhosari Pune.  
R/at. Flat no.1, Ganesh Heights,  
Survey No.20/1,  
Punjabi Nagar,  
Opp. K. K. Market, Dhankwadi,  
Pune-411 043.
4. Shri Sunil R. Awchare,  
Age 51 years,  
Working as LDC,  
National AIDS Research Institute,  
Pune. R/at. 5/1, Venus CHS,  
Opp. Atlas Copco, Pune Mumbai Road,  
Dapoli, Pune-411 012.

...Applicants.

**( By Advocate Shri Vicky Nagrani ).**

**Versus**

1. The Indian Council of Medical Research, Through  
The Director General,  
Ansari Nagar, New Delhi-110 029.

2. The Director,  
National AIDS Research Centre,  
Bhosari, Pune-411 026.  
... Respondents.

**O R D E R (O R A L)**  
**Per : R. N. Singh, Member (Judicial)**

**Present.**

Shri Vicky Nagrani, learned counsel for the applicant.

2. The applicants have jointly filed the aforesaid OA stating that though they were appointed initially on Ad-hoc basis but subsequently they have been regularized as Lower Division Clerk under the respondents on various grades i.e. GP.2400/-, GP.4200/-, GP.4600/- etc. The learned counsel for the applicant submits that the applicants have become eligible for consideration for further promotion as Upper Division Clerk and thereafter also as Assistant in accordance with relevant rules. However, the applicants are stagnating on the same post of Lower Division Clerk since their initial appointment.

3. The learned counsel for the applicants further submits that the promotional posts are also lying vacant and in spite of representation of the applicants, the respondents have not taken steps to consider the applicants' representations for further promotion to the post of Upper Division Clerk and further to the post of Assistant, etc.

**4.** In this regard, the learned counsel for the applicants' refers to the individual representations from the applicants, annexed with OA as Annexure A-3.

**5.** In the facts and circumstances of this case, the learned counsel for the applicant submits that at this stage the applicants would be satisfied if the OA is disposed of with directions to the respondents to consider their representations and to pass a reasoned and speaking order thereon.

**6.** Accordingly, at the admission stage itself this OA is disposed of with directions to the respondents to consider the pending representations of the applicants and to pass a reasoned and speaking order and communicate the same to the applicants within three months from receipt of the certified copy of this order.

**7.** No order as to costs.

**(R. N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

V.